

any representation from Handicapped Welfare Federation, New Delhi for allotment of accommodation for conducting classes for handicapped children, specially selected from jhuggi and Jhonpri areas;

(b) if so, the action taken by Government thereon; and

(c) by what time the allotment would be made?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) and (c). Private institutions are not eligible for the allotment of accommodation from General Pool and as such it has not been found possible to accommodate the request of the federation.

Unauthorised Constructions in Delhi

*742. DR. A.K. PATEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether instances of unauthorised constructions or/and grabbing of Government land in Delhi are continuing unabated;

(b) if so, the locations and other details of Government land where such encroachments took place during each of the last three years and the current year;

(c) the details of the action taken by Government so far in this regard; and

(d) the land taken back by Government as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIDALBIR SINGH): (a) Such instances have been coming to notice from time to time.

(b) to (d). Statement I containing information in respect of Delhi Development Authority is given below. Similar information in respect of the Municipal Corporation of Delhi and the New Delhi Municipal Committee is being collected and will be placed on the Table of the Sabha when received.

Wilful encroachment on public land is a cognizable offence. Statement II containing information relating to the action taken by the Delhi Police in cases of unauthorised construction/encroachment on public land in Delhi is given below.

STATEMENT-I

Details of the Zone-wise encroachment on DDA' land during the last three years and the current years

(Figure in acres)

S.No.	Year	East Zone	West Zone	North Zone	South Zone	Total
1	2	3	4	5	6	7
1.	1986	53.78	12.42	8.00	15.00	89.20
2.	1987	10.27	4.35	3.50	13.00	31.12
3.	1988	6.25	2.50	3.50	9.00	21.25
4.	1989	3.00	0.75	2.00	3.00	8.75
Total		73.30	20.02	17.00	40.00	150.32

No. of cases in which demolition action was taken by the Delhi Development Authority during the years 1986-1987 and 1988

<i>Sl.No.</i>	<i>Year</i>	<i>No. of cases</i>
1	2	3
1.	1986	13069
2.	1987	6473
3.	1988	9731

168.50 acres of encrached land was reclaimed by the Delhi Development Authority.

STATEMENT-II

Year	No. of cases									
	Reported	Cancelled	Admitted	Challanned	Convicted	Acquitted	Pending trial	Pending investigation	Untraced	
1	2	3	4	5	6	7	8	9	10	
1986	902	18	884	865	352	35	378	—	19	
1987	1390	19	1371	1292	604	19	669	12	65	
1988	642	3	639	612	479	1	172	11	16	

Year	No. of persons:						
	Arrested	Challaned	Convicted	Acquitted	Pending trial	Pending investigation	Discharged
1	2	3	4	5	6	7	8
1986	1193	1189	615	32	542	—	4
1987	2030	2017	1207	43	741	5	30
1988	1018	1011	851	2	158	6	1